

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) In accordance with the policy for divestment of temporary Company Owned Company Operated (COCO), temporary COCOs may be offered and handed over to eligible categories of pending Letter of Intent (LOI) holders including Scheduled Castes (SCs)/Scheduled Tribes (STs) and Women above the age of 40 years without earning parents.

Accordingly, 525 temporary COCO retail Outlets of Industry available for divestment were offered to 824 number of pending eligible LOI holder including SCs/STs and Women categories. After following due process of allotment, 195 temporary COCOs were handed over to the intended beneficiaries on industry basis.

**Accidents at oil rigs/offshore drilling/exploration sites**

2696. PROF. M.V. RAJEEV GOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of accidents/fatalities that occurred at all oil rigs/offshore drilling and exploration sites during the year 2016-17;

(b) the relief or compensation package provided to each one of the injured/victims in the aforementioned accidents;

(c) whether there has been a study on the causes of these accidents and the measures taken/to be taken to prevent their reoccurrence; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARAMENDRA PRADHAN): (a) and (b) Eleven accidents/fatalities cases at oil rigs/offshore drilling and exploration sites were reported by Oil Companies for the year 2016-17, where decision to pay compensation has been taken. A list of such cases containing the details of compensation is given in the Statement (*See below*).

(c) and (d) Oil Industry Safety Directorate (OISD), the technical Directorate of the Ministry, undertakes on periodic basis, the external safety audit as well as safety checks of the Operators. During the audit, the deficiencies/gaps in operations/maintenance etc. are identified and based on such findings, recommendations are made to strengthen the systems and procedures. The recommendations are monitored both at OISD and Ministry level for early liquidation. To ensure proper implementation of various aspects of safety in the Oil and Gas industry, Government has set up a "Safety Council" at Apex under the administrative control of the Ministry. Major accidents are investigated by Oil Industry Safety Directorate (OISD) or Committee

setup by Ministry of Petroleum and Natural Gas for the purpose. Root Cause Analysis and lessons learnt from these investigation reports are shared with the oil companies for prevention of similar accidents. Action Taken Reports (ATRs) of the major process safety failures are also monitored. Ministry also regularly monitors the accidents across the Industry and takes suitable actions to avoid recurrence of such incidents. Some of the significant safety measures for prevention of accidents from the oil wells during drilling/for existing wells are as under:

- Annular pressure management of old wells as well as existing producing wells.
- Use of trip tank to monitor the well behaviour during pull out operations.
- Five yearly major inspections and Recertification of BlowOut Prevention (B.O.P.) and other well control equipment.
- Non-destructive Testing (NDT) of pipeline, pressure vessels and isolation valves inside the production installation.
- Training of key operational personnel to enhance the competency.
- Frequent Mock drills in the presence of senior officers to find out the gaps/shortcomings in the safety management system and take corrective actions.

#### **Statement**

##### *(A) Details of Accidents reported by Oil India Limited (OIL)*

Sl. No.	Date of Accident	Compensation Details
1.	28.10.2016	Under Assessment by Disability Assessment Board of OIL Hospital.
2.	21.11.2016	Compensation amount of ₹ 5,70,720/- paid.

##### *(B) Details of Accidents reported by Oil and Natural Gas Corporation Limited (ONGC)*

Sl. No.	Date of Accident	Compensation Details
1.	04.04.2016	Relief/compensation provided to deceased family of Late Tasavur Mallick, contractual labour: (1) ₹ 8,54,280/- from the New India Assurance Co. Ltd. towards Employees Compensation. (2) ₹ 5,00,000/- from ONGC as <i>Ex-gratia</i> . The other contractual personnel (Rigman) were extended best possible medical care and the entire cost of treatment borne by ONGC. The subject recovered from his injuries and now on the job.

Sl. No	Date of Accident	Compensation Details
2.	24.09.2016	Rig Operators (C/H SKP-135-I) has paid compensation of ₹ 10 lac paid to the deceased family members.
3.	26.11.2016	Rig operator (C/H GTC-150-II) has paid compensation of ₹ 10 lac to the deceased family.
4.	17.10.2016	Financial Assistance on account of death while on duty amounted to ₹ 6 lac, ₹ 60 lac under CSSS Scheme of ONGC, ₹ 10 lac under insurance by LIC (Leave encashment scheme), ₹ 8,67,640/- under Employee's Compensation Act and other terminal dues (Gratuity, PRBS, CPF) etc. Processed for approval of EC.
5.	19.01.2017	Compensation of ₹ 8,78,880/- paid to the nominee (wife) in addition to the terminal dues of gratuity of ₹ 52680/-, EL Encashment of ₹ 15804/-.
6.	20.1.2017	<i>Ex-gratia</i> for an amount of ₹ 5,00,000/- for payment to the next kin of Late Kailash Mehra has been approved. Compensation payment is under process.
7.	04.04.2016	Hospital Cost: ₹ 76,827/- Post Hospt Cost: ₹ 4,469/- Accident Disability Leave Salary: ₹ 9,627/-
8.	31.05.2016	Hospital Cost: ₹ 1,51,134/- Accident Disability Leave Salary: ₹ 3,37,500/-
9.	13.08.2016	73 days full pay Accident and Disability Leave from 13.08.2016 to 24.10.2016 has been granted to him.

#### Sale of HPCL stake to ONGC

2697. DR. KANWAR DEEP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether it has been decided to sell stake of HPCL to ONGC;
- if so, the reasons for selecting HPCL out of other public sector OMCs; and
- whether the same will be done in the case of OIL and BPCL as well?